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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATAT.P. No. 87 /2017
CP-100/2016, HCPresent: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.VijayaraghavanATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th March, 2017, 10.30 A.M

Name of the Company	Ashadeep Commodities Pvt.Ltd.& Ors		
Under Section	391 (2), 394	Amalgamation	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SANJIB DAWN. Petitioners 

ORDER

Ld. Counsel for the petitioners submitted that in this case Hon'ble Calcutta High Court has passed an order dated 06/10/2016 for publication of notice in newspapers. He has complied with the order. He has also served notice on the Central Government, but till date Central Government did not filed any reply. If no reply is received within 30 days then it shall be presumed that the Central Government has no objection to the proposed scheme of amalgamation. Petitioners are again directed to serve copy of the order on the Central Government and file affidavit regarding service of notice within seven days.

List the matter on 24/04/2017.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)